

**F.No 13/CESTAT/Digitalization/Orders-Judgements/2017
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-66.**

Dated: 22/02/2017

TENDER NOTICE

Sealed Quotation are invited from the authorized HP dealers for purchase and installation of a Heavy Duty Scanner (**Model HP SJ 8500 fn 1, Make- HP**) in the Customs Excise & Service Tax Appellate Tribunal (CESTAT), New Delhi.

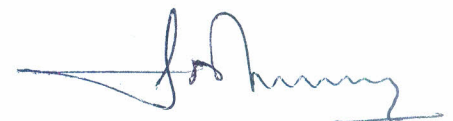
The Other Terms and Conditions of the tender are as below:

- i) The sealed quotation need to be submitted to the "Registrar, Customs Excise & Service Tax Appellate Tribunal (CESTAT)", West Block-2, R.K. Puram, New Delhi-110066. Sealed quotation should be submitted latest by 06/03/2017 up to 5:00 pm in the Tribunal.
- ii) Quotation received after the given date and time will not be accepted.
- iii) Quotation should be inclusive of all taxes and other charges.
- iv) Bidders have to submit bid security of Rs. 15000/- in form of Demand Draft favoring Registrar, CESTAT Delhi valid for three months and which will be returned after completion of bidding process to unsuccessful bidders.
- v) Supply of the Scanner must be completed within 10 days after receiving the Purchase order.
- vi) Five days training needs to be arranged for Tribunal staff.

- vii) No amendment in rates will be accepted from any of the participants once tender has been opened on due date and finalized.
- viii) Tribunal reserves the right to reject any or all the quotations without any reason. No communication in this regard shall be entertained.
- ix) A conditional tender will not be entertained and is liable to be rejected.
- x) Tenderers are permitted to attend the tender opening proceedings.
- xi) Tenderers sealed bids will be opened on the next working day i.e. 07/03/2017.
- xii) The payment will be released after successful delivery and installation.
- xiii) Warranty/Guaranty should be as per OEM terms.
- xiv) Bidder should have all license/permission and registration from the respective government department for successful bidding process.
- xv) The prospective bidder shall furnish following Documents along with their bid:-
 - (a) Self attested copy of PAN No. card under Income Tax Act;
 - (b) Self attested copy of Service Tax Registration Number;
 - (c) Self attested copy of Valid Registration No. of the Agency/Firm.
- xvi) An undertaking to the effect that the Agency has not been blacklisted by any of the Departments/Organizations of

the Government of India/ Autonomous Body and no criminal case is pending against the said firm/agency;

- (a) Terms and conditions duly accepted/signed with the stamp of the prospective bidder.
 - (b) Proof to the effect that Vendor have experience of providing similar works for at least last two years from Jan 2016 onwards.
- xvii) The Bids will be rejected in the event of information being found false, incorrect or incomplete at any stage or any ineligibility being detected, and no correspondence thereof shall be entertained, whatsoever.
- xviii) The Vendor shall be required to supply the articles in required quantity and in time and equipment made available to CESTAT shall strictly adhere to the specifications set out in the tender.
- xix) The successful Vendor shall not engage any sub-Contractor or transfer the contract to any other person/firm/agency in any manner. The Vendor shall not be permitted to transfer their rights and obligations under the contract to any other person/organization or otherwise.
- xx) No advance payment will be released in any case.



(A.Mohan Kumar)
Registrar

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